

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**CP No. 342/2019 in
OA No. 573/2017**

This the 14th day of October, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sanjay Kaushik & Ors.Petitioners

(None present)

VERSUS

1. Smt. Preeti Sudan
Secretary
M/o Health and Family Welfare
Nirman Bhawan, New Delhi.
2. Sh. A.K. Saxena
Director General
Health Services
Nirman Bhawan, New Delhi.
3. Sh. V.K. Tiwari
Medical Superintendent
Dr. Ram Manohar Lohia Hospital
New Delhi.
4. Sh. C. Chandramouli
Secretary
Department of Personnel and Training
North Block, Central Secretariat
New Delhi-110001. Respondents
(through Sh. D.S. Mahendru)

ORDER (Oral)

Hon'ble Mr. S.N. Terdal:

The respondents have filed a compliance affidavit filed specifically stating that they have restored the payment of HPCA and recovery, if any made, shall also be refunded. The relevant part is Para 3 of the counter, which reads as under:

“3. That in compliance with the directions of this Hon'ble Tribunal, the respondents have issued the order dated 7.9.2019 implementing the order dated 15.2.2019 passed by the Tribunal. The competent authority has agreed to grant and restore the payment of HPCA to all the applicants and no recovery shall take effect. In case any recovery has been made, the same shall be refunded to the applicants. A copy of the order dated 7.9.2019 is enclosed as Annexure R-1.”

2. In view of the same, the CP is closed. Notices issued to the respondents are discharged.

(A.K. Bishnoi)
Member (A)

(S.N.Terdal)
Member (J)

/ns/